

**GOVERNMENT OF INDIA  
PETROLEUM AND NATURAL GAS  
LOK SABHA**

STARRED QUESTION NO:374  
ANSWERED ON:22.03.2013  
GAS SUPPLY AGREEMENTS BY GAIL  
Deo Shri Kalikesh Narayan Singh

**Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:**

- (a) the number and details of gas supply agreements signed by the Gas Authority of India Limited (GAIL) during each of the last three years and the current year;
- (b) whether some companies are drawing gas in excess of the 'daily nominated quantity' and are failing to pay overdrawal charges;
- (c) if so, the details thereof along with the reasons therefor;
- (d) whether the Government has conducted any inquiry in this regard; and
- (e) if so, the details of the companies and the amount of outstanding dues owed by each of these companies, company-wise along with the penal action taken against responsible companies?

**Answer**

MINISTER OF PETROLEUM & NATURAL GAS (DR. M. VEERAPPA MOILY)

(a) to (e) A Statement is laid on the Table of the House.

STATEMENT REFERRED IN REPLY TO PARTS (a) TO (e) OF LOK SABHA STARRED QUESTION NO. 374 TO BE ANSWERED ON 22.03.2013 REGARDING GAS SUPPLY AGREEMENTS BY GAIL

- (a) The details of gas supply agreements signed by GAIL (India) Limited during 2009-2010, 2010-2011, 2011-2012 and 2012-2013 are annexed.
- (b) & (c) Companies are normally drawing gas as per the nominations, but sometimes companies draw in excess or lower quantities against daily nominations depending on the operational requirements of the plants and the customers are to pay as per the terms of the agreements.
- (d) No, Madam.
- (e) GAIL (India) Limited has reported that Aavantika Gas Limited, Indore has an outstanding dues of rs 1.19 crore which is against the overdrawl of gas for the period of August-November, 2010 and the matter is under resolution as per dispute resolution mechanism under the contract.